

[Translation]

SHRI GEORGE FERNANDES : Inter alia, I would like to say one thing more. I have got some information that CBI Director . . . in all scandals. . . (Interruptions)

[English]

MR. CHAIRMAN : Please do not talk like this. Will you please keep quiet ?

[Translation]

SHRI GEORGE FERNANDES : Mr. Chairman, Sir, CBI Director has performed his duties and responsibility very well and today it is learnt that efforts are being made to remove him from that post. I would also like to have an assurance from Hon. Prime Minister on this issue that he will not indulge in any such act which will create hurdle in the anti-corruption movement which is going on at large scale at various levels in India. Hon. Prime Minister should pay special attention towards this. . . (Interruptions)

[English]

MR. CHAIRMAN : You are not allowed to speak. This is Zero Hour submission. Some Members are allowed to speak. You cannot disrupt the proceedings of this House like this.

(Interruptions)

MR. CHAIRMAN : Shri Yadav, without giving notice, if you want to speak on a topic, sometimes you are allowed to speak. But on every topic, you cannot speak. If you want to speak on every issue raised by the Members, you cannot be allowed. I am telling you repeatedly to listen to the Chair. You cannot speak like this. Do not disturb the functioning of the House like this, please.

[Translation]

DR. MAHADEEPAK SINGH SHAKYA (Etah) : Mr. Chairman, Sir I would like to draw your attention towards the scarcity of drinking water. Earlier to me two speakers have expressed their views. On this issue I associate myself with their views. I do not want to take more time. I would like to submit my views on the remaining point. So far as the question of drinking water system is concerned we can understand it by two ways. How much quantity of drinking water we require in country. Today every State is facing its problem. First thing is that on a visit to any state, we can estimate the need of drinking water by seeing the long queues of ladies and gentlemen

before the water taps.

Secondly, we can see at the main road on Uttar Pradesh and Rajasthan border that Caravan of camels, group of buffaloes, goats, cows and bulls are there on the roads. When we approach from Rajasthan to Uttar Pradesh we do not find water there and also when we go towards Bihar, we do not find water there. The ponds are dry and river, water is also not available. This is the problem of water in our country. I do not want to go in details on this issue. Hon. Sir, I would like to draw your attention towards drinking water and water related problems which come under the Central Government. There are two schemes which are being executed by the Central Government. One of them is provision of ten lakhs tube wells scheme and the other is provision of hand-pumps for drinking water scarcity.

MR. CHAIRMAN : Many Hon. Members here raised the issue of drinking water. You, please conclude it soon.

DR. MAHADEEPAK SINGH SHAKYA : Mr. Chairman, Sir please listen to me for one minute. It is related to that. I would like to say according to geographical and local conditions a scheme does not succeed at some places where money is not invested and as such at some places the scheme can be implemented and at certain places this can not. Therefore, the amount of Ten lakh tube-wells is pending in every state and every district. If Central Government gives permission for making provision of drinking water to State Government then drinking water by hand-pumps would be available in sufficient quantity. Now it is the month of May and after this the month of June will start and the temperature will start rising high and heat waves will begin. . . (Interruptions) and then we have to face more scarcity of drinking water. Therefore, at the end I request that you should direct the Minister of Water Resources to ensure that the amount earmarked for ten lakhs tubewells scheme should be utilised by the State Government for installation of hand-pumps.

I would like that you should issue instructions for this.

SHRI GIRDHARI LAL BHARGAVA (Jaipur) : Hon. Chairman, Sir the member who spoke earlier also mentioned Rajasthan where 80 percent land is desert land. The summer days are here again and Rajasthan is getting only 1% out of the total available river water in India. So, you can very well imagine about the situation prevailing at present in Rajasthan, therefore, my submission is that it has been decided to release 5 lakh cubic feet water to Rajasthan under the Narmada water dispute tribunal award.

This water will be made available to Jalaur and Bikaner districts for drinking and irrigation purposes. Which is one of the main desert area of Rajasthan, where people are aggrieved and about whom the Hon' Member was talking just now. At this moment the work on the Sardar Sarovar Project in Gujarat State is in much advance stage. Therefore I demand that above project should be accepted as National Project so that the benefit accrued out of it should go to the desert area of Rajasthan. This is my one demand and my second submission is regarding this acid throwing incident about which our sister was talking just now. I would say that the Chief Minister is aware of it.

The matter is under investigation and whosoever will be found guilty, will not be spared in any circumstances, however levelling charges to against any Minister or son of a Minister without investigation is not proper. Since this issue has been raised here. I would like to say to them that such allegations should not be levelled without investigation. I want to clear here on behalf of the Chief Minister of our State that, if any person will be found guilty, he will not be spared.

[English]

MR. CHAIRMAN : I am going through the list one by one.

[Translation]

KUNWAR SARVARAJ SINGH (Aonla) : Mr. Chairman, Sir, what about us ?

[English]

MR. CHAIRMAN : On the law and order issue of UP, six hon. Members have given notice. We are taking it as the last item. Please bear with me.

[Translation]

SHRI BANWARI LAL PUROHIT (Nagpur) : Mr. Chairman, Sir, I want to draw the attention of the House towards a most important matter. We have received 1100 metric ton pulses from Denmark as a gift under the World Food Programme for our poor tribal people, which was supposed to be distributed free among the tribals. The main purpose to receive this gift of pulses is that tribals do not get sufficient intake of protein in food, with the result they always suffer from protein deficiency. Therefore, it was thought that they should be provided protein through pulses but I am sorry to say and it is a thing for which we should

be ashamed of that this 1100 metric ton pulses was sold in the open market on this pretext that money collected there from will be utilised in distributing wheat and rice among the poor people. I fail to understand that any gifted item from a country can be altered, exchanged and sold in the market, our Government can not dare to do so. We should be ashamed of it I want to draw the attention of the whole House on this issue that if such thing will happen, people will lose faith in our country on the one side we talk about the upliftment of the tribal community but on the other hand we are selling the pulses received free for tribals of Orissa, in the market, we should be ashamed of it. It is a very serious matter and the Central Government is accountable for it. I would like to say that a statement should immediately be given on this issue in the House by the Central Government and an assurance should also be given to this effect that same mistake is not repeated in future, no such incident should recur and nothing of such sort should happen again because it is a question of prestige of the nation.

SHRI SOHANVEER SINGH (Muzaffarnagar) : Mr. Chairman, Sir, I would like to draw your kind attention towards a most important subject. Former Prime Minister Shri Rajiv Gandhi used to say that when a rupee is sent to village for the development purposes out of that only 16 paise reaches there. Today the money which is given to the Member of Parliament under Local Member of Parliament Development Fund for the development of the village, only 80 percent of that is spent in development works if the constituencies of those Members of Parliament who are alert but those who are not vigilant even 70 per cent of the money is not spent in the development. A big amount of that money is going into the pocket of bureaucrat. In some cases, even 40-50 percent of this money is not spent on development work. I would like to request that whatever amount is invested for the development of the villages, it should be invested with consultation and under the supervision of the local MP and we should preside over all the meetings to be held in this context. No meeting should be presided over by the D.M. or Chairman of the District Board and the money should be spent only on the advise of the MP concerned. This is my request to you.

14.00 hrs.

[English]

MR. CHAIRMAN : The members are waiting. Please conclude. . .(Interruptions)